

ACC. NO. 25 454
Dated 25.12.53

**THE
PARLIAMENTARY DEBATES**

**(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT**

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HOUSE OF THE PEOPLE

Thursday, 3rd December, 1953

*The House met at Half Past One
of the Clock.*

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

**DEATHS OF CAPT. HIRA SINGH
AND DR. J. C. CHATTERJEE**

Mr. Speaker: I regret to inform the House of the sad demise of two friends, viz. Capt. Hira Singh and Dr. J. C. Chatterjee.

Capt. Hira Singh who passed away on the 29th November, 1953 in Moga at the age of 88, was a member of the old Central Assembly from 1924 to 1932. He was founder of several schools and was well known for his social reform work.

Dr. Chatterjee passed away on the 2nd December, 1953 in Delhi at the age of 65. He was a member of the old Central Assembly from 1928 to 1946 and was a well-known educationist.

We mourn the loss of these friends and I am sure the House will join me in conveying our condolences to their families. The House may kindly

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stand in silence for a minute to express its sorrow.

**MESSAGES FROM THE COUNCIL
OF STATES**

Secretary: Sir, I have to report the following two messages received from the Secretary of the Council of States:—

(i) "I am directed to inform the House of the People that the Coir Industry Bill, 1953, which was passed by the House of the People at its sitting held on the 19th November, 1953, has been passed by the Council of States at its sitting held on the 2nd December, 1953, with the following amendment:—

"That in sub-clause (4) of clause 17 of the Bill for the words the House of the People" the words "both Houses of Parliament" shall be substituted."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Council of States with the request that the concurrence of the House of the People to the said amendment be communicated to the Council."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States. I am directed to enclose a copy

[Secretary]

of the Forward Contracts (Regulation) Amendment Bill, 1953, which has been passed by the Council of States at its sitting held on the 2nd December, 1953."

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COIR INDUSTRY BILL AND FORWARD CONTRACTS (REGULATION) AMENDMENT BILL.

Secretary: Sir, I lay on the Table of the House the Coir Industry Bill, 1953 which has been returned by the Council of States with an amendment. I also lay on the Table the Forward Contracts (Regulation) Amendment Bill, 1953 as passed by the Council of States.

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BANKING COMPANIES (AMENDMENT) BILL

Clause 10.—(Substitution of new Part for Part IIIA in Act X of 1949)

Mr. Speaker: The House will now proceed with the further consideration of the Bill further to amend the Banking Companies Act, 1949. Clause 10, Part 45K is under discussion.

I believe the House has taken more than two days for discussion of this Bill, and in view of the legislative business before the House and the time table as recommended by the Business Advisory Committee I hope the House will now proceed more quickly with this. There was an extension of fortyfive minutes yesterday beyond the time fixed by the Business Advisory Committee. I think we might finish the clauses in half an hour and then for the remaining half an hour there might be the reply and the third reading.

The Deputy Minister of Finance (Shri A. C. Guha): I won't take much time. I have got three official amendments.

Mr. Speaker: In any case, we finish the Bill by 4 o'clock. So the time

will be up to 4 o'clock and at 4 o'clock we finish the Bill.

Clause 10 is under consideration, Part 45K.

Shri A. C. Guha: For Part 45K I have one amendment—amendment No. 3.

Some Hon. Members: We can't hear him.

Mr. Speaker: That is because people are going out and there is noise.

Shri K. K. Basu (Diamond Harbour): The House may then adjourn for three minutes to enable Members to go out.

Mr. Speaker: No, no. Members must go out quietly. The House cannot adjourn to allow Members to make noise.

Shri A. C. Guha: I beg to move:

In page 9, line 48, after "may" insert "also".

Sir, this is simply to clarify the meaning and the purpose of the clause.

Mr. Speaker: The question is:

In page 9, line 48, after "may" insert "also".

The motion was adopted.

Mr. Speaker: The next is amendment No. 28 by Shri T. K. Chaudhuri. He is not present. I will put it to the vote of the House.

The question is:

In page 10, line 9, after "director" insert a comma and "official".

The motion was negatived.

Mr. Speaker: The next is amendment No. 52 by Shri Tulsidas.

The question is:

In page 10,

- (i) line 40, omit "civil"; and
- (ii) omit lines 41 and 42.

The motion was negatived.